

COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 375 OF 2017 &

IA NO. 638 OF 2017

Dated: 7th August, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

M/s. Subramaniya Siva Co-operative Sugar Mills Ltd. Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajeev

Counsel for the Respondent(s) : Ms. Amali
h/f Mr. S. Vallinayagam for R-2

ORDER

IA No. 638 of 2017

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 375 OF 2017

Learned counsel for respondent No.2 seeks four weeks more time to file reply. As a last chance time is granted and he may file reply on or before 05.09.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **27.09.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**